

SUPREME COURT OF INDIA

Employers in relation to M/s. Bharat Heavy Electricals Ltd.

Vs.

Their Workmen

C.A.No.1124 of 1978

(V. R. Krishna Iyer and A. P. Sen, JJ.)

11.12.1978

ORDER

1. It is represented by counsel for the appellant that the subject matter of the appeal has been settled, and so he seeks leave to withdraw this appeal. He is allowed to do so. The appeal is dismissed as withdrawn with no order as to costs.

Appeal dismissed